

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/MP/2013

Subject : Miscellaneous petition for approval under Regulation 24 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and under Section 28 (4) of the Electricity Act, 2003 on account of additional cost incurred owing to revision of scale of pay for Employees posted in ULD & C scheme from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f.1.1.2007.

Date of hearing : 4.4.2013

Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : Himachal Pradesh State Electricity Board, Shimla and others

Parties present : Shri S.S.Raju, PGCIL
Shri M.Mondal, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the petition has been filed for recovery of additional O & M cost due to increase in employee cost on account of wage revision of its employees posted in ULD & C Scheme from 1.1.2007 to 31.3.2009. He further submitted that the issue of wage revision has been finalized by the Commission vide its order dated 1.1.2013 in Petition No.101/2010 and requested the Commission to consider now the claim for additional employee cost due to the impact of wage revision under various ULDCs petitions. The representative of the petitioner also submitted that the copy of the petition has already been served to all the respondents.

2. After hearing of the representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

3. The Commission directed the respondents to file their replies on affidavit, with an advance copy to the petitioner, on or before 18.4.2013. The petitioner may file its rejoinder, if any, by 3.5.2013.

4. The petition shall be listed for hearing on 16.5.2013 .

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**